

15.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).
Sh. S. Kumar, Id. Counsel for the accused (through video conferencing)

Vide this order, I shall dispose of the application moved by applicant/accused Ritik, seeking bail.

Reply filed by the IO. Same is perused.

Arguments on the bail application heard on behalf of both the parties.

It is submitted by Ld. Counsel for the accused that accused has been falsely implicated in the present case and he is in JC since 16.09.2020 and he has no previous involvement. It is further stated that the accused be granted bail in the present case as he is ready to abide by all terms and condition to be imposed upon him and ready to furnish a local surety, if he is granted bail.

Ld. APP for the State strongly opposed the present bail application.



Keeping in view the previous antecedents of the accused and the fact that the accused is in JC since 16.01.2020, the Court is of the opinion that no fruitful purpose would be served by keeping the accused behind the bars.

Hence, unless required in any other case, accused Ritik is admitted to bail on furnishing personal and surety bond in sum of Rs. 20,000/-each subject to the following conditions:

1. That he shall not indulge in commission of any similar or other offence upon his release;
2. That he shall not tamper with the evidence in any manner;
3. That he shall not make any inducement, threat or promise to any witness(es) involved in case;
4. That he shall furnish his complete residential address and intimate the Court if and when there is any change thereto;
5. That he shall appear before the Court/IO if and when called upon.

The application stands disposed of.

Copy of this order be sent to the Jail Superintendent concerned and Ld. Counsel for applicant/accused through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/15.10.2020

State vs. Imran Ali
FIR No. 793/06
PS Shakarpur
U/s 323/324 IPC

15.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).

Sh. Alamine, Id. Counsel for the accused (through video conferencing).

It is stated that the certified copy of the judgment dated 22.11.2017 has already been applied for and shall be placed on record on NDOH.

At request, put up on 22.10.2020.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/15.10.2020

State vs. Ambey Pooja Joshi
FIR No. 434/2020
PS Laxmi Nagar
U/s 363/34 IPC

15.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).
Sh.Agradeep Goel, Id. Counsel for the accused (through video conferencing).

Ld. Counsel for accused seeks liberty to withdraw the present application on technical grounds.

Heard and perused.

The present application stands dismissed as withdrawn.

Application is disposed of accordingly.

Copy of this order be sent to the Id. Counsel for the accused through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/15.10.2020

State vs. Jainiya
FIR No. 317/20
PS Laxmi Nagar
U/s 420/34 IPC

15.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).
Sh.Kanhaiya Lal, Ld. Counsel for the accused.

Ld. Counsel for accused seeks liberty to withdraw the present application on technical grounds.

Heard and perused.

The present application stands dismissed as withdrawn.

Application is disposed of accordingly.

Copy of this order be sent to the Ld. Counsel for the accused through electronic mode.

(RENU CHAUDHARY)

MM-04/East/KKD/Delhi/15.10.2020

State vs. Rahul
FIR No. 044547/19
PS Laxmi Nagar
U/s 379/411/34 IPC

15.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).
Sh. S.K. Tiwari, Ld. Counsel for the accused (through video conferencing).

Ld. Counsel for accused seeks liberty to withdraw the present application on technical grounds.

Heard and perused.

The present application stands dismissed as withdrawn.

Application is disposed of accordingly.

Copy of this order be sent to the Ld. Counsel for the accused through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/15.10.2020

15.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).

Sh. Ravish Dua, Id.counsel for the applicant (through video conferencing).

An application has been moved on behalf of the applicant seeking directions to release his home theatre system and seeking discharge in the case.

Ld. Counsel for the applicant seeks liberty to withdraw the application stating technical grounds.

Heard and perused.

The present application stands disposed of as withdrawn.

Copy of this order be sent to the Id. Counsel for the applicant through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/15.10.2020

State vs. Not known
FIR No. 024026/20
PS Laxmi Nagar
U/s 379 IPC
DL-14SC-5156

15.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

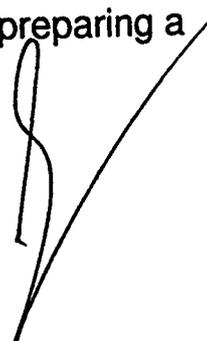
Present: Ld. APP for the State (through video conferencing).
Sh. Sanjeev Kumar, Id. Counsel for the applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. **DL-14SC-5156** on superdari.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

Heard on the application for releasing the vehicle i.e. **DL-14SC-5156** to the applicant/owner. Photocopy of RC of the vehicle and the insurance papers of the vehicle in question in the name of the applicant/owner have been filed. Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "**Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014**", the said vehicle in question is released to the rightful owner subject to following conditions:-

1. IO is directed to release the vehicle to the rightful owner after preparing a



detailed panchnama, taking photographs of the vehicle and valuation report.

2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. Owner is directed to furnish indemnity bond as per valuation of vehicle bearing no. **DL-14SC-5156** before IO/SHO concerned.
4. The investigation officer shall keep on record the permanent address and phone number of the rightful owner, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.
5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.
6. In case of applicant changing his address, he shall inform the IO regarding the same vide a written intimation.
7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Id. Counsel for applicant through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/15.10.2020

15.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).
Sh. Mohit Bhardwaj, Id. Counsel for the accused (through video conferencing).

Vide this order, I shall dispose of the application moved by accused Sameer, seeking bail.

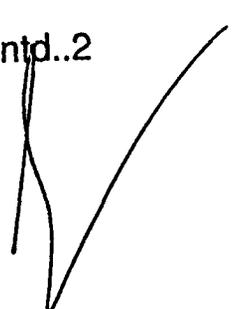
Reply filed by the IO. Same is perused.

Arguments on the bail application heard on behalf of both the parties.

It is submitted by Ld. Counsel for the accused that the accused is in Judicial Custody since 08.07.2020. It is further stated that the accused has been falsely implicated in the present case. It is further stated that accused is ready to abide by all terms and condition to be imposed upon him, if he is granted bail.

On the other hand, it is submitted by Ld. APP for the state that the accused has been involved in several other criminal cases and is a habitual offender. It is further stated that the accused was caught at the spot by the

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complainant while he was trying to flee after stealing the wallet from complainant's house. It is further stated that the accused is a BC of PS Preet Vihar and may jump bail, if granted. Hence, accused doesn't deserve bail.

The court is mindful of the fact that as a general rule it is a bail not the jail which is the right of the accused. However, the right of the accused must be balanced with the general interest of the society and the fairness of investigation and the possibility of the witness tempering with the evidence. The apprehension of threat to witnesses and the possibility of the accused fleeing the process of law, are factors which cannot be ignored.

In the case in hand, the allegations against the accused are grave and serious. Further, the accused is habitual offender. Therefore, there is every likelihood that accused may tamper the prosecution's evidence, if released on bail and the possibility of accused fleeing from the process of law cannot be ruled out. Hence, I do not find any merit in the present application of the applicant/accused. Accordingly, the present bail application of the applicant/accused Sameer is hereby **dismissed**.

Application is disposed of accordingly.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/15.10.2020

715/20
15/10/20

Mediation Centre: Karkardooma Courts, Delhi
Cause List :15/10/2020 (Thursday)

Judge Incharge : Sh. Manish Yaduvanshi

Mediator : Ms. Sarita Birbal - Judicial Mediator- Room No. (5).

Mediator: Ms. Anuja Saxena - Room No. (1)

Mediator: Sh. K.K Makhija - Room No. (3)

1. L-1929/20 419/19 Preeti vs Sachin(Matri)11:00am — 29-10-20/11/17
2. L-1927/20 291/17 State vs Ramesh(CrI)2:30pm — 29-10-20 230

Mediator: Ms. Veena Ahuja - Room No. (4)

3. L-785/20 47/19 Atul Shukla vs Garima Dwivedi(HMA)2:00pm — Not fit
4. L-787/20 45577/16 Smart Mart Store vs Hari Om(Comp)12:30pm
5. L-777/20 2110/12 Smart Mart Store vs Hari Om(Comp)12:30pm
6. L-759/20 251/12 Smart Mart Store vs Hari Om(Comp)12:30pm — 22-10-20
7. L-78820 45576/16 Smart Mart Store vs Hari Om(Comp)12:30pm 1230
8. L-778/20 2112/12 Smart Mart Store vs Hari Om(Comp)12:30pm
9. L-1439/20 271/18 Priya vs Vinay(Matri) — 26/10-11/20

Mediator: Sh. Raj Kumar Mittal - Room No. (6)

Mediator: Ms. Daljit Kaur - Room No. (7)

Mediator: Ms. Sunita Bansal - Room No. (8)

Mediator: Sh. Tilak Raj Arora - Room No. (9)

10. L-2090/20 370/19 Prem Kumar vs Santosh(Civil)2:00pm — 29-10-20 28/17
11. L-2081/20 1187/19 Gunjan vs Sumeet(Matrimonial CAW)11:00am — 22-10-20
11/8/20

Mediator: Ms. Girija Somani - Room No. (10)

12. L-1713/20 94/19 M/s Aitech vs M/s Globe(Comp)2:00pm — 05-11-20 28/17
13. L-1865/20 821/19 Vedwati vs Kirti Sharma(Civil)12:00noon — 05-11-20/28/17
14. L-1866/20 577/19 Shri Ram Tpt vs Ashraf(Civil)12:00noon — 05-11-20/28/17
15. L-1899/20 892/16 Maya vs Kamlesh(Civil)2:00pm — 05-11-20/28/17
16. L-1508/20 1093/18 Ajay Pipe vs DSG Buildwell(Comp)3:00pm — 05-11-20/28/17
17. L-2019/20 5389/18 Kewal Kumar vs Dalip Kumar(Comp)12:00noon — 29-10-20/28/17
18. L-1117/20 995/19 Nazeer Foods vs Siddharth Talwar(Civil)3:00pm — 22-10-20
19. L-2018/20 4610/16 Akhil Jain vs Vijay Kumar(Comp)1:00pm — 22-10-20/38/17
20. L-1785/20 5045/18 State vs Manjay(Matri)12:30pm — 12-11-20 230
21. L-1784/20 239/19 Bhawanand vs Rohit Kumar(CrI)2:00pm — 29-10-20/28/17
22. L-1787/20 38/19 Sangeeta vs Vijay Kumar(MAtri)1:30pm — 12-11-20/11/38

Mediator: Ms. Sadhna Singh - Room No. (11)

23. L-1516/20 840/19 Manoj Kumar vs Anita Rani(Civil)11:30am — 05-11-20/11/38
24. L-1786/20 4676/19 State vs Salochna Devi Etc.(Dv)3:30pm
25. L-623/20 115/19 Shri Ram Tpt vs Prem Prakash(Comm)12:30pm — 22-10-20
26. L-870/20 97/19 Mahesh Kumar vs Rohtash Kumar(Comp)3:15pm — Not fit
27. L-884/20 863/19 Shanti Devi vs Ramesh(Civil)2:00pm — Not fit

Mediator: Sh. Ramesh Sethi - Room No. (12)
